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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....488.....1996

Abhaykr. Das.....Applicant(s)

Versus
Union of India & Ors. Respondent(s)

Sr. No.	Date	Order with Signature	
	9.7.96	REGISTER <i>Sw</i> Registrar	1. P.O. for 1850/- has been filed. For Regn. pl.
1	11.7.96	Heard Shri Manoj Mohanty, learned counsel for the petitioner. He will file a petition for condonation of delay. Call on 25.7.1996. <i>Karansinha</i> MEMBER (ADMINISTRATIVE)	9.7.96 <i>Sw</i> 09.07.96 Registration <i>Sw</i>
2	25.7.96	Counsel for the applicant is supposed to file an application for condonation of delay. No such application has been filed. One more chance is given. Call on 7.8.1996. <i>Karansinha</i> MEMBER (ADMINISTRATIVE)	For Admn. pl.
3	7.8.96	Applicant wants to file a petition for condonation of delay. He wants three weeks' time. Adjourned to 22.8.1996. <i>Sw</i> MEMBER (ADMINISTRATIVE)	10.7.96. Bench Condonation of delay petition not filed. to Adj. to 25.7.96 for admission.
4	22.8.96	Two weeks' time prayed for is allowed file petition for condonation of delay. <i>Karansinha</i> MEMBER (ADMINISTRATIVE)	For Adm. pl. 25.7.96 for admission.
5	9.9.96	Shri N.R. Rout on behalf of Shri Manoj Kumar Mohanty states that condonation of delay petition has been filed. He requests for a short adjournment. Adjourned to 11.9.1996. <i>Sw</i> MEMBER (ADMINISTRATIVE)	For admission. Rout 24/7 Bench For admission. Rout 6/8 Bench

22

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OA. 488/96

Serial No. of Order	Date of Order	Order with Signature
6	11-9-96	<p>Heard Shri M.K.Mohanty, learned counsel for the applicant, on the petition for condonation of delay (MA 600/96).</p> <p>The facts are that by a notification dated 15.6.1996 there was a proposal to prepare a waiting list of daily rated casual monsoon patrolmen for engagement in future on Khadagpur Division under different P.W.I.s. for a period upto three months. The eligibility was confined to sons of Groups 'C' and 'D' staff. The applicant is the son of a Group 'D' staff. By Annexure-3, it is stated that the applicant was in the 7th position in Annexure in the list of candidates. Later on the applicant came to know vide para-2 of Annexure-8 that he had to join at Rupsa and report to P.W.I., Rupsa under Kharagpur Division. It is stated that P.W.I., Rupsa refused to accept his joining report on the alleged ground that his surname is 'Das' and not 'Nayak'. Learned counsel for the applicant states that he tried to disabuse this impression in the minds of the appointing authorities by filing relevant evidence to prove that although his name was Abhaya Kumar Das, he was son of Laxmidhar Nayak. He stated that he waited for an appointment order and in 1995, he states that the</p>

for admission
petition for
condonation of
delay not filed
date 21/8 Branch

for admission
delay condonation
petition not
filed
date 6/9 Branch

for admission
with MA-600/96
for condonation
of delay.

date 10/9 Branch

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>list was exhausted and thereafter he made a representation (Annexure-8) to the Senior Divisional Personnel Officer. Learned counsel states that Respondent No.3, Senior Divisional Manager(P) is the same person as Senior Divisional Personnel Officer. This representation has not been disposed of. This Original Application can be disposed of by issuing a simple direction to Respondent No.3. Respondent No.3 is accordingly directed to dispose of the representation under Annexure-8 within a period of four weeks from the date of receipt of copy of this order. Respondent No.3 shall afford an opportunity of being heard to the applicant and/or his counsel before disposing of the representation. The representation shall be disposed of by a reasoned and speaking order. With this, the application is disposed of.</p> <p><u>Member</u> MEMBER(ADMN.)</p>	<p>A copy of the order No- dt. 11.9.96 may be handed over to the applicant Counsel.</p> <p><u>Red</u> <u>Member</u> 30/9 20.09.96 S.O.</p> <p>Received Copy of Proceeding No 6 dt 11.9.96 <u>Advocate</u> 20/9/96 <u>Advocate for appellant</u></p>